Houses sanctioned to Karnataka

1200. SHRI K.C. RAMAMURTHY: Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) whether it is a fact that 5.38 lakh houses were sanctioned to the State of Karnataka between 2016 and 2019;
- (b) whether it is also a fact that out of the above, only 1.37 lakh houses have been completed in the State; and
- (c) if so, the status of the remaining houses and by when are they likely to be completed and handed over to the beneficiaries?

THE MINISTER OF STATE OF THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI HARDEEP SINGH PURI): (a) and (b) Yes Sir, in the State of Karnataka, 5.38 lakh houses were sanctioned under the scheme of Pradhan Mantri Awas Yojana (Urban) [PMAY (U)]between 2016 and 2019. Of these sanctioned houses, 1.37 lakh houses have been completed.

(c) The remaining houses areat various stages of construction. These houses are to be completed and delivered to the beneficiaries within scheme period *i.e.* by March, 2022.

Licence to street vendors/hawkers

1201. DR. AMAR PATNAIK: Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) whether Government has taken any step to identify, recognise and register street vendors/hawkers in the country;
- (b) whether Government has made any plan to provide vending license and space to all vendors;
- (c) whether Government has any scheme or programme in place to provide social security to all street vendors/hawkers in the country;
 - (d) if so, the details thereof; and
 - (e) if not, the reasons therefor?